75

Hindustan Machine Tools Ltd., Bangalore

The company tries to fill in all the posts through promotions and goes for outside recruitment only after the promotional possibilities are exhausted. In outside recruitment, the posts carrying a basic salary less than Rs. 500/—p.m. are filled through local candidates. The source of employment is Employment Exchange and the ad hoc applications. The posts carrying higher starting salaries upto the grade of Rs. 550—950 are advertised in the Regional papers. The posts carrying a basic salary of Rs. 750/-p.m. and above are advertised on All India basis.

Bharat Earth Movers Ltd.

Posts carrying total monthly emoluments of Rs. 500 and below are notified to local employment exchanges and candidates sponsored by the employment exchange are preferred. In case local employment exchange do not sponsor suitable candidates, after obtaining non-availability certificate from the employment exchange authorities, the posts are advertised in local newspapers and even then preference shown to local candidates.

The posts carrying total monthly emoluments of Rs. 500 are advertised in all infportant newspapers in India and selections are made on the basis of merit by a selection committee. Copies of the advertisements issued to newspapers are also forwarded to local and regional employment exchanges.

Indian Telephone Industries Ltd.

AH the vacancies are notified to Employment Exchange as follows:—

- (1) Local Employment Exchange
- (2) Post carrying a salary of above Rs. 200/-to the Central Employment Exchange

If necessary, posts are advertised as ollows:—

- (a) Post carrying a salary of Rs. 145/-p.m. and below in 2 local papers.
- (b) Post carrying a salary of above Rs. 145/- p.m. and upto Rs. 400/- p.m. in 5 papers on all India basis.

(c) Post carrying a salary of Rs. 400/-p.m. or above on all India basis giving a wider publicity in 12 English and 3 Hindi papers.

Applications received from the various sources are screened by a technical/non-technical committee depending on the nature of posts and consisting of senior officers of the company and the candidates recommended are tested/interviewed by a Staff Selection Committee. Selected candidates are subject to medical examination.

Hindustan Aeronautics Ltd.:

All direct recruitment vacancies n ! he scale of pay of Rs. 400/----700 and below are notified to the Local Employment Exchange. All direct recruitment vacancies of the technical and scientific nature carrying a basic pay of Rs. 210/- and above are also notified to the Central Employment Exchange. If Employment Exchanges are5 unable to sponsor suitable candidates these vacancies are then advertised in newspapers. Vacancies in the scales of pay of Rs. 400— 700 and below are advertised in local newspapers. As regards vacancies, in the scale of pay of Rs. 550—-950 and above these are advertised on an all India basis and copies of such advertisements are sent to the Central and Local Employment Exchanges. 25 per cent of the posts in the pay scale of Rs. 400-700 and below are filled by direct recruitment. 50 per cent of the vacancies in the pay scale of Rs. 550—950 and above are also filled by direct recruitment.

TOKEN STRIKE BY CLASS III EMPLOYEES OF R.B., I, DELHI.

- *573. SHRI GANESHI LAL CHAU-DHARY: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the Class III employees of the Reserve Bank of India at New Delhi, observed one hour's token strike-on December 12, 1972; and
 - (b) if so, what were their demands?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) and (b) It is reported by the Reserve Bank of Tndia that on 12th

77

December, 1972, there was late attendance by one hour at the commencement of the work by certain employees in Class III of toe Reserve Bank of India, New Delhi. They demanded the discontinuance of the modified procedure for examination and disposal of soiled currency notes of lower denominations introduced in the Bank since December, 1964.

COMPETITION BETWEEN NATIONALISED BANKS AND STATE BANK OF INDIA

*574. SHRI SANAT KUMAR RAHA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that big business houses have exploited the competition between nationalised banks and the State Bank of India and its subsidiaries in securing credits at reduced rates of interest: and
- (b) if so, whether Government are considering to rectify the credit system of the banks to eleminate this unhealthy competition.

THE MINISTER OF FINANCE (SHRI Y.B. CHAVAN): (a) and (b) When it came to the notice of the Reserve Bank of . India that attempts were being made by banks in some cases to take over, from one another accounts of large borrowers by offering concessional rates of interest, the Reserve Bank advised them in December, 1972 that they should not take credit limits of any party aggregating Rs. 25 lakhs or over by quoting rates of interest lower than those stipulated by its existing bankers. All the banks were again advised by the Reserve Bank on 13th January 1973 that they should not take over from one another credit limits or term loans aggregating Rs. 25 lakhs or over without prior consultation with the banks which have presently granted such facilities and without prior clearance from the Reserve Bank. These instructions are operative for the present till the end of April, 1973. In the meanwhile the Reserve Bank has under haken a fuller study of the question with a view to evolving guidelines for preventing unhealthy competition among banks in this regard.

FAKE TEN-RUPEE CURRENCY NOTES

*575. SHRI K.P. SINGH DEO: Will the Minister of FINANCE be pleased to state:

- (a) whether the Cashier of the State Bank of India, Gorakhpur recently lodged a complaint with ihe police that fake ten-rupee currency notes were in circulation there; and
- (b) if so, the findings of the police in the

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI K. R. GANESH): (a) No specific complaint or F.I.R. was lodged with the Police by the Cashier of the State Bank of India, Gorakhpur, regard ing the circulation of fake currency notes of Rs. 10 denomination; however, on four occasions during April to December, 1972, forged currency notes of Rs. 10 denomination, one on each occassion, was received at the counter from customers making cash payments at the Branch and on each occasion the impounded currency note along with statement was forwarded by the Branch to the local Police authorities as envisaged in Rule 81(1) Part XIV of the Compilation of Central Government Treasury Rules, Volume I.

(b) Three cases are still under investigation of Police. In the fourth case, the accused is absconding.

PURCHASES OF JUTE BY JUTE CORPORATION OF INDIA

- *576. SHRI IN. R. CHOUDHURY: Will the Minister of COMMERCE be pleased to
- (a) whether it is a fact that the Jute Corporation of India have decided to purchase raw jute during the season ending September, 1973, direct from the growers;
- (b) if so, the details of purchases made .so far?

THE MINISTER OF COMMERCE (SHRI D. P. CHATTOPADHYAYA): (a) and(b): During the 1972-73 season (July-June) so far, the Jute Corporation has pur-